

Notifications and Orders

(29) Amendment in order regarding Nursing Home - In exercise of the powers conferred by the proviso to rule 9 of the Chandigarh (Sale of Sites and Building) Rules, 1960, the Chief Administrator, with prior approval of the Administrator, Union Territory, Chandigarh, hereby makes the following amendments in the Chandigarh Administration, Finance Department's order bearing Endorsement No. 1968-UTFI(4)-99/86, dated the 4th January, 1999, read with order dated 17th January, 2000 issued, vide Endorsement No. UTFf(4)-99/662-664, dated 24th January, 2000, In the said order, for the para 12, the following shall be substituted, namely

"12. The existing Nursing Homes which do not fulfill the criterion for conversion of the existing sites of purchasing the sites for the Administrator or re-open their Nursing Homes at site of their choice which is acceptable to the Administration in accordance with the said policy of 4th January, 1999 shall be allowed to purchase accommodation of one Kanal or more in the same or adjacent sectors of their functioning of V4/V5 road with suitable parking space and shift their existing practice into these new premises after paying the requisite conversion charges within a period of one year, from the date of issue of this order.**

(See Chandigarh Administration Gazette (Extra) dt, 1.3.2002 at Page 38)